

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) Arrangements exist for regular checks to prevent unauthorised water supply connections. If and when such instances come to notice, the connections are immediately cut off and legal action taken against the offenders, for theft of water.

(b) Govt. do not have any information to suggest that there is any laxity in the assessment or collection of rates and taxes in Kanpur.

(c) No, Sir.

(d) Does not arise.

#### **Pentagon Papers on India as Hegemonic Power**

1194. SHRI SHABBIR AHMAD SALARIA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the fact that Pentagon Papers (USA) have described India as a hegemonic power;

(b) whether this was taken up by the Defence Minister with USA during his recent visit; and

(c) whether USA has disowned the said assessment in its policy?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) Government is aware of newspaper reports highlighting the contents of the so-called Pentagon Papers.

(b) Yes, Sir.

(c) High level officials in the US Administration explained that the newspaper story was a clever distortion and an incorrect representation of US policy.

#### **हिमाचल प्रदेश में अबेरी में छावनी की स्थापना किया जाना**

1195. श्री महेश्वर सिंह: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि रक्षा मंत्रालय ने हिमाचल प्रदेश के जिला कुल्लू में अबेरी में छावनी बनाए जाने के संबंध में एक सर्वेक्षण किया था;

(ख) यदि हां, तो यह सर्वेक्षण कब किया गया था;

(ग) इस कार्य के लिए कितनी भूमि अर्जित करने की योजना थी; और

(घ) इस मामले की अद्यतन स्थिति क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री तथा रक्षा मंत्रालय में राज्य मंत्री का अतिरिक्त प्रभार (श्री एस० कृष्ण कुमार):

(क) जी, नहीं।

(ख) से (घ) प्रश्न नहीं उठते।

#### **Conversion of Leased Defence Lands into Free Hold**

1196. SHRIMATI PRATIBHA SINGH: Will the Minister of DEFENCE be pleased to refer to the answer to Unstarred Question 1250 given in the Rajya Sabha on 5th March, 1992 and state:

(a) what are the differences between land held under old grant terms and that held under lease in Cantonments;

(b) what are the details of Cantonment Land Administrative rules serial-wise; and

(c) what are the names and designation of the officials empowered for conversion of land from old grant terms/leased into freehold in Delhi Cantonment?

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